

**APPLICATION FORM FOR COMPOUNDABLE CASES (WITHOUT PERMISSION OF THE COURT)**

<b>Bench -1</b>
<b>Link- 1</b>

<b>Bench-2</b>
<b>Link -2</b>

<b>Bench-3</b>
<b>Link-3</b>

<b>Bench-4</b>
<b>Link-4</b>

*(To be filled by competent Authority)*

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***E-Lok Adalat/ Video Conferencing Lok Adalat***

**Court/Judge** \_\_\_\_\_

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***State/ Complainant***

***// Vs//***

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**Accused**

**Case No:-:**

**FIR No:-**

**Police Station:-**

**In the matter of: Application for compounding the offence and for seeking the permission of the Court in terms of sec 320(2) CRPC.**

***The applicant respectfully submits as here under:***

- 1. It is submitted that parties have entered into compromise voluntarily and out of their free will for purpose of maintaining good relations.***
- 2. That the offence(S) alleged against the accused is/ are of compoundable nature and requires the permission of the Court. The parties are capable of entering into a compromise and are compoundable without have settled their difference out of the Court voluntarily.***
- 3. Therefore, the parties agree and request that the matter be taken for appropriate consideration, in the light of the compromise before the E-Lok Adalat through Video Conferencing or any other appropriate digital mode.***

***Accordingly, it is requested that in view of the compromise between the parties, the permission of the Court be granted for compounding the offences and offence(s) against the accused be compounded and the accused be accordingly acquitted.***

**APPLICATION FORM FOR COMPOUNDABLE CASES (WITHOUT PERMISSION OF THE COURT)**

*Signature of the Accused*

*Signature of Complainant/ Applicant*

*Signature of Counsel for the Accused*

*Signature of Counsel for the Complainant / Applicant*

***Mobile No. of the Applicant/ Complainant.....***

***Mobile No. and Email id of the counsel for the Applicant/ Complainant***

***Mobile No. of the Accused-----***

***Mobile No. and email id of the counsel of the Accused:\_\_\_\_\_***

***Place:***

***Date:***

***Note:- Any information relating to the connecting link for the Special E-Lok Adalat can be obtained from the Website of District Court, Office of District Legal Services Authority or the technical E- Court staff. In addition, the information can be had from the WhatsApp group created for the special E-Lok Adalat.***